

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**4. IA 1556/2024 In C.P. (IB)/160(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2024**

**NAME OF THE PARTIES: Mr. Udaykumar Bhaskar Bhat**  
**IN THE MATTER OF**  
**Bank of Maharashtra**  
**V/s**  
**Ms. Shweta Prakash Jadhav**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016 &  
Rule 11 of NCLT, 2016**

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**ORDER**

**IA No. 1556/2024:-** Adv. Pranav Shah appeared for the Resolution Professional/Applicant. The present application has been filed to take on record the report of the Resolution Professional under Section 99 of Insolvency and Bankruptcy Code, 2016 which is annexed with the application. The said report is taken on record. With the aforesaid direction, **IA No. 1556/2024 is allowed and disposed of.** It has been stated that a copy of the report of the Resolution Professional has been served upon the Respondent/Personal Guarantor. Respondent/Personal Guarantor is directed to file reply/objections, if any, against the IRP report within a period of three weeks. List the matter on **03.05.2024** for final hearing.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

05.04.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**